

(c) what steps are being taken to solve the problem of unemployment in rural areas?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) No such survey was conducted by the Government of India. However, Kerala Government conducted a sample survey on unemployment in January-February, 1962.

(b) The report has not been received from Kerala Government as yet.

(c) Various development schemes included in the Third Five Year Plan, especially the rural works programme and development of small industries in rural areas are meant for utilising surplus rural manpower.

Block Ceilings for Imports to Manufacturers

46. { Shri Bishwanath Roy:
 { Shri Hem Barua:

Will the Minister of Commerce and Industry be pleased to state:

(a) the basis of fixing the block ceilings for imports to manufacturers;

(b) how developing industries would be affected by such code; and

(c) what steps Government propose to take to see that this does not affect production?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) The basis of fixing block ceilings for imports of components, raw materials and spares by manufacturing industries is the availability of foreign exchange and also the indigenous supply and the importance of the industry in the national economy.

(b) No special treatment is given to developing industries and they are affected, if at all, to the same extent as others.

(c) While fixing these block ceilings every effort is made to see that production is not affected, subject of

course to the overall availability of foreign exchange.

Boot Manufacturing Concerns of Kanpur

47. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that M/s. A. K. Brothers, M/s Kohli Industries Corporation, M/s India Army and Police Equipment Factory, M/s Ruby Industries and other boot manufacturing concerns of Kanpur are not covered under the Provident Fund Act, Employees' State Insurance Act, Factories Act and Indian Employment Standing Orders Act;

(b) the number of workers employed in each of the above-mentioned concerns; and

(c) the steps taken by Government in this regard?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) to (c) The information is being collected and will be placed on the Table of the Sabha.

Settlement of Claims

48. **Shri Yashpal Singh:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any applications for settlement of claims of displaced persons from West Pakistan still remain to be decided; and

(b) if so, how long it will take Government to wind up this work?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) About 4000 applications were pending finalization on 1st July, 1962 out of 5.04 lakh applications received from the displaced persons.

(b) It is expected that the remaining applications will be finalised within the next few months.